



Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.229/2020
O.A. No. 61/2014
M.A. No.2268/2020

Tuesday, this the 22nd day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Pawan Ved
S/o Late Shri Ratanlalji Ved
Aged about 65 years
R/o 203 Morya Heritage 56 shops Road New
Palasia Indore MP 452-001.
Retd. Commissioner of Income Tax. ... Applicant
(By Advocate: Ms. Chrishti Jain)

Versus

1. Sh. Ajay Bhushan Pandey
Secretary Deptt of Revenue
North Block, New Delhi-110001. ... Respondent
(By Advocate: Mr. Hanu Bhaskar)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

M.A. No.2268/2020

This M.A. is filed for condonation of delay in filing the Contempt Petition No.229/2020. For the reasons mentioned therein, the M.A. is allowed.

C.P. No.229/2020

2. This Contempt Petition is filed alleging that the respondents did not implement the Order dated 14.08.2018 passed in O.A. No.61/2014.

3. Today, we heard Ms. Chrishti Jain, learned counsel for applicant and Mr. Hanu Bhaskar, learned counsel for respondent.

4. The O.A. was allowed and the evaluation made by the Reviewing Officer was set aside. It was also directed that in case the applicant was found unfit by the Departmental Promotion Committee (DPC) on account of the APAR for the year 2008-09, his case shall be reconsidered and depending on the outcome thereof, consequential benefits be extended to him.

Item No. 9



5. Today, it is brought to our notice by the learned counsel for respondent that it has been decided to convene a Review DPC and accordingly, the Union Public Service Commission was addressed on 26.04.2021.
6. With that, the Order of this Tribunal stands complied with. The applicant has to await the outcome of the Review DPC. C.P. is accordingly closed.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 22, 2021
/sunil/vb/ankit/sd/dsn